

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.463/MP/2014  
along with I.A. No. 40/2019**

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439/kWh for the balance period of Power Purchase Agreement (Interlocutory application for bringing on record additional documents)

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEPDCL & Ors.

**Diary No. 1554 in OP No.70/2012**

Subject : Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in OP No.19 of 2006.

Petitioner : APEPDCL & Ors.

Respondents : GMR Vemagiri Power Generation Limited

**Diary No. 1555 in OP No.71/2012**

Subject : Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEPDCL & Ors.

**Diary No. 1556 in OP No.72/2012**

Subject : Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 Ps KWH for the balance period of the PPA.

Petitioner : GMR Vemagiri Power Generation Limited.

Respondents : APEPDCL & Ors.

Date of Hearing : **7.12.2021**



Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present: Ms. Divya Chaturvedi, Advocate, GVPGL  
Shri Saransh Shaw, Advocate, GVPGL  
Shri Chetan Garg, Advocate, GVPGL  
Shri Ashwani Kumar Maini, GVPGL  
Shri Sandeep Rajpurohit, GVPGL  
Shri Basava Prabhu Patil, Senior Advocate, AP discoms & Telangana discoms  
Shri Sidhant Kumar, Advocate, AP discoms  
Ms. Manyaa Chandok, AP discoms  
Shri Anand K. Ganesan, Advocate, Telangana discoms  
Ms. Swapna Seshadri, Advocate, Telangana discoms  
Ms. Harsha Manav, Advocate, Telangana discoms

### **Record of Proceedings**

These petitions were called out for virtual hearing.

2. At the outset, the learned proxy counsel appearing for GMR Vemagiri Power Generation Limited requested that the hearing of these matters may be adjourned due to some personal difficulty of the senior counsel arguing the matter. This was not objected to by the learned counsels appearing for the AP discoms and Telangana discoms. Accordingly, the Commission accepted the request of the learned proxy counsel and adjourned the hearing.

3. These Petitions shall be listed in due course for which separate notice will be issued to the parties.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

